

GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
LOK SABHA
UNSTARRED QUESTION NO. 1019
TO BE ANSWERED ON 27TH JULY, 2015

PRIVATE SECURITY AGENCIES

1019. SHRI SUMEDHANAND SARSWATI:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the total number of registered agencies under the Private Security Agencies (Regulation) Act in the country, State-wise;**
- (b) the State-wise number of personal/private security guards in the country including Rajasthan in the current year;**
- (c) whether the Government is introducing/proposes to introduce a scheme in regard to providing minimum wages and other facilities to private security guards;**
- (d) if so, the details thereof; and**
- (e) the mechanism/monitoring mechanism in regard to salary and other benefits for these security guards and other workers of the unorganized sector?**

ANSWER

MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT
(SHRI BANDARU DATTATREYA)

(a) & (b): State-wise information on total no. of registered Private Security Agencies or number of personal/private security guards is not maintained centrally. However, for regulation of Private Security Agencies, the Central Government has enacted the Private Security Agencies (Regulation Act 2005) and have notified the Private Security Agencies Central Model Rules, 2006. Several States/UTs have framed and notified rules as per the provisions of the Act. Under the Act, the power to grant licence to a private security agency vests in the State/UT Government concerned. Action against such agencies which function without a valid licence is also required to be taken by the concerned State/UT government.

(c) to (e): Government has introduced various labour laws like the Payment of Wages Act, 1936, the Minimum Wages Act, 1948, etc. and Equal Remuneration Act 1976 to safeguard the interests of the workers and employees in the private sector. Under the provisions of the Minimum Wages Act, 1948, both Central and State Governments are appropriate Governments to fix, review and revise the minimum wages of the workers employed in the scheduled employments under their respective jurisdictions. While in the Central Sphere, the enforcement is done through the inspecting officers of the Chief Labour Commissioner (Central) commonly designated as Industrial Relations Machinery (CIRM), the compliance in the State Sphere is ensured through the State Enforcement Machinery.
